



MEDIATION CENTRE

Rajasthan State Legal Services Authority
Rajasthan High Court Old Campus, Jaipur Bench, Jaipur

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(Website- www.rlsa.gov.in Email Address rj-slsa@nic.in, rslsajp@gmail.com)

Cause List Date 21-10-2016

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. Suresh Pareek, Sr. Advocate	S.B. Cr. Misc. Bail Application No. 11351/15 Jaspreet Singh Kamal Vs. State	Aditya Sharma/ Lalit Sharma	Archana Mantri
2	Sh. Vinodi lal Mathur Advocate	S.B. Civil Writ Petition No. 6591/07 Radhey Shyam Agarwal Vs. State	A.K. Bajpai	K.N. Gupta
3	Sh. Vinodi lal Mathur Advocate	S.B. Company Petition 31/12 M/s ABB Ltd. Vs. Instrumentation Ltd.	Angad Mirdha	V.K. Tamoliya
4	Sh. G.S. Hora, RHJS (Retd.)	D.B. Civil Misc. Appeal No. 3377/14 Smt. Nisha Sharma Vs. Pawan Kumar	Vimal Kumar Jain	S.K. Singodiya
	Sh. Ramavatar Sharma, RHJS (Retd.)	S.B. Cr. Revision Petition No. 694/14 Rakesh Vriyani Vs. State	Narendra Verma	-
6	Sh. A.R. Patvardhan, RHJS(Retd.)	S.B. Cr. Misc. Bail Application No. 10640/16 Kuldeep Mathur Vs. State	R.B. Mathur	-
7	Sh. Ajay Kumar Bajpai, Advocate	S.B. Civil First Appeal No. 60/15 & 249/02 Radhey Shyam Vs. Hari Singh	R.P. Garg	Jitendra Pandey
8	Sh. Bhuvnesh Sharma, Advocate	S.B. Cr. Misc. Petition No. 4190/16 Ashok Sihag @ Ashok Choudhary Vs. State	Vivek Choudhary	Narendra Kumar Sharma
9	Smt. Sumati Bishoni, Advocate	S.B. Cr. Misc. Petition No. 2846 /16 Dinesh Chand Gupta Vs. State	Rajneesh Gupta	Peeyush Nag
10	Smt. Sumati Bishnoi, Advocate	S.B. Cr. Misc. Petition No. 3273/16 Vinita Tak Vs. State	Sanchit Tamra	S.S. Rathore
11	Sh. Ashok Sharma, Advocate	S.B. Cr. Misc. Petition No. 398/15 Harish Nankani Vs. State	S.S. Hora	Rajeev Sharma

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


(Anil Chaudhary)

Full Time Secretary, RHCLSC
Mediation Centre,
Rajasthan High Court,
Jaipur.

"Help The Needy –Timely Help May Create History"